

8. Raising funds by encouraging opium/ganja cultivation etc.
9. Increasing brutality like use of torture, beheading etc. while killing so-called 'police-informers', 'class-enemies' etc.

(d) The Government has discussed these issues with all concerned and put in place the required counter-measures.

#### **Communal riots in the country**

1151. DR. JANARDHAN WAGHMARE : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the root cause of Assam Communal riots;
- (b) if so, the details thereof;
- (c) the details of communal riots occurred intermittently during the last three years in the country; and
- (d) the measures Government has taken to prevent communal riots in the country particularly in Assam?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) As per reports received from Government of Assam, there was tension between two communities of Bodoland Territorial Area District (BTAD) on various socio-Political issues ; which erupted into communal violence after the killing of four bodo Youths in Kokrajhar on the 20th July, 2012. Sixty five (65) additional Coys of Central Armed Police Forces (CAPFs) were provided to the State of Assam to control the violence. National Disaster Response Force (NDRF) was deployed to assist the District Administration, Kokrajhar in relief operations. Flag March by Army and patrolling by Assam Police and Central Armed Police Forces (CAPF) is continuing in the affected areas. Over 170 persons indulging in violence/arson, etc. have been arrested so far by security forces. 309 cases have been registered in connection with ethnic violence. The investigation of certain cases wherein conspiracy seems to be involved has been handed over to the CBI. The other cases will be investigated by Special Investigation Teams constituted by the State Government.

(c) and (d) As per the available information the number of communal incidents in the country in the years 2009, 2010, 2011 and January to June, 2012 is given below:

Year	Number of communal incidents in the country
2009	849
2010	701
2011	580
2012 (January to July)	347

“Police” and “Public Order” being State subjects under the Constitution of India the responsibility of maintaining law and order primarily rests with respective State Governments, To maintain communal harmony in the country the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing intelligence, sending alert messages, sending Central Para-military Forces to the concerned State Governments on specific request including the composite Rapid Action Force which has been created specially to deal with communal situations, and providing assistance to States for modernization of the State Police Forces. In addition, advisories are also issued from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony to the States and Union Territories in the month of June, 2008.

#### **Annual conference on Disaster Management**

1152. SHRI NAND KUMAR SAI : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether an annual conference on Disaster Management to review the preparedness relating to the South-West Monsoon 2012 was held in the recent past;
- (b) if so, the details in this regard;
- (c) the details of the States and departments participated and their preparedness during the said conference; and
- (d) the areas in which there has been a need to redress the preparedness and the time by when the same will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) Yes, Sir. As a part of preparedness activity, an annual conference of Relief Commissioners/Secretaries (Disaster